श्रीमती विप्लव ठाकुर: माननीय सभापति जी, मैं मंत्री जी से जानना चाहती हूं कि एयर फोर्स को कब इस बात का पता लगा कि यह इल्लीगल माइनिंग हो रही है? उन्होंने कब इसके बारे में एक्शन लिया, कब स्टेट गवर्नमेंट से बात की है और इसमें कितनी देर का गैप रहा, यह मैं जानना चाहती हूं।

SHRI M. M. PALLAM RAJU: As soon as it came to the notice of the Air Force in 2010, it did take it up with the district officials. And, there are monthly review meetings on security. During those meetings also, it was highlighted by the Air Force, and the District Administration has, subsequently, acted.

Implementation of the recommendations of Wage Boards

- *43. SHRI M.P. ACHUTHAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether Government has taken any decision on the implementation of the recommendations of the Wage Boards for working and non-working journalists;
 - (b) if so, the details thereof; and
 - (c) if not, at what stage are the Reports and their recommendations?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) The recommendations of the Wage Boards for Working Journalists and Non-Journalist Newspaper and News Agency Employees are under consideration of the Government.

SHRI M.P. ACHUTHAN: Sir, the Reports of the Wage Boards for the working journalists and the non-working journalists were submitted eight months back. But, the Government has still not been able to take a decision on it. There was a two-week stay from the Supreme Court, and the time has already expired. All the arguments against the implementation of the Wage Board are unjustified and without any basis. The last Wage Board Report was implemented 12 years back. During this period, all sections, either it is the Government employees or the bank employees, have got nearly a two-fold wage increase. The prices have increased substantially. Now, the ENS is against the recommendations of the Wage Board. The ENS was party to the process of Wage Board.

MR. CHAIRMAN: Question please.

SHRI M.P. ACHUTHAN: Sir, there is no justification for this delay. The Government must take a firm decision and do justice to the working and non-working journalists. Will the Government take a time-bound decision for implementing the recommendations?

SHRI MALLIKARJUN KHARGE: Sir, this matter is pending before the Supreme Court. And the Government is interested in implementing that decision. As soon as we get directions from the Supreme Court, we will implement it. ...(Interruptions)...

MR. CHAIRMAN: Please put the second question.

SHRI M.P. ACHUTHAN: Sir, the Supreme Court gave an interim stay for two weeks. It got expired on 18th of last month. It has already expired. Now, the Cabinet has to take a decision, and not the Supreme Court.

SHRI MALLIKARJUN KHARGE: Sir, we have received a communication from the Additional Solicitor General that the matter may be postponed till the next date of hearing. In view of that, the decision has been postponed. As soon as we get a clarification from the Supreme Court, we will implement the decision, the Government does not want to go back on it. The hon. Member is interested in it. Equally, the Government is also interested in implementing the decision. We will not shirk from our responsibility. We will take all measures to implement it.

DR. BHARATKUMAR RAUT: Sir, in the Wage Board Report, it has been suggested that the salaries and wages of the working journalists and the non-working journalists should be at par with the recommendations of the Sixth Pay Commission. I am very happy that my fellow journalists — I am a working journalist — will get good salaries. Now, I want to put this question. If, because of the burden of the Sixth Pay Commission, medium and small newspapers close down, or, wind up their activities, will the Government take responsibility for re-employing all the journalists who will suffer because of this?

SHRI MALLIKARJUN KHARGE: Sir, as I have already submitted, this matter is pending before the Supreme Court; so, discussing the entire Report would not be fair. As soon as we get the orders, we are ready to implement Justice Majithia Wage Board's Report.

SHRI RAMA CHANDRA KHUNTIA: Sir, many newspapers have not implemented even the recommendations of the last Wage Board Report for working journalists and non-working journalists. Now, the Minister has assured that the Government will implement it after getting the Supreme Court's clearance. I want to know from the Minister what action the Government proposes to take against those who are not even implementing the last Wage Board Report also. What action is the Government proposing to take against them? ...(Interruptions)...

SHRI MALLIKARJUN KHARGE: Sir, this matter pertains to Justice Majithia Wage Board. ...(Interruptions)...

MR. CHAIRMAN: One minute please.

SHRI MALLIKARJUN KHARGE: As far as this report is concerned, I can give the answer, but not for the previous recommendations.

श्री मुख्तार अब्बास नक्रवी: सभापित महोदय, माननीय मंत्री जी ने जो जवाब दिया है उसमें इतना ही कहा जा सकता है कि — वायदा तेरा वायदा, वायदे पर तेरे मारा गया पत्रकार यह सीधा-साधा। तो यह कहेंगे कि वेज बोर्ड की रिपोर्ट आ गई है, रिकमंडेशन हो गया है तथा विभाग उसकी जानकारी कर रहा है। यहां स्पेसिफिक सवाल पूछा गया कि यह सरकार इस दिशा में कब तक कार्रवाई करेगी? एक चीज। आज 90 प्रतिशत पत्रकार गरीबी रेखा के नीचे हैं और मालिक अमीरी रेखा के ऊपर हैं। तो यह देखना होगा कि गरीबी रेखा के नीचे ये बेचारे पत्रकारों के जीवन-यापन पर मालिकों को पूछने का अधिकार नहीं है। हमारे मित्र कई मालिक यहां बैठे हुए हैं। इसलिए वे मालिक अमीरी रेखा के ऊपर हैं और पत्रकार गरीबी रेखा के नीचे हैं। इसलिए माननीय मंत्री जी से मेरा निवेदन है कि वे स्पेसिफिकली बताएं कि वेज बोर्ड की सिफारिशों को कब तक और कब किसी समय लागू कर रहे हैं? थेंक्यू।

श्री मिल्लकार्जुन खरगे: सर, सरकार की नीयत तो अच्छी है और इस रिपोर्ट को इम्प्लीमेंट करना चाहती है। जब यह सुप्रीम कोर्ट में पैंडिंग है तो मैं यह नहीं कह सकता कि आज ही यह इम्प्लीमेंट कर सकता हूं। जितना जल्दी हो सके उतनी जल्दी इम्प्लीमेंट करने की कोशिश करूंगा, जब यह निर्देश सुप्रीम कोर्ट से आए।

खुदरा क्षेत्र में विदेशी निवेश की अनुमति के बारे में अंशधारकों की सहमति

- *44. श्री रविशंकर प्रसाद : क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या देश में खुदरा बाजार में और अधिक विदेशी प्रत्यक्ष निवेश की अनुमति देने से पूर्व सरकार इस क्षेत्र के सभी अंशधारकों की सहमति लेने का विचार रखती है;
 - (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और